

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3711 of 2020

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Habib Mian @ Charku Mian @ Habib Ansari  
@ Hasib Mian .. ...**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Arvind Kumar Choudhary, Advocate  
For the State : Mr. Vinay Kumar Tiwary, A.P.P.  
For the Informant : Mr. Sudhansu Kumar Deo, Advocate  
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02/7.7.2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Margomunda P.S. Case No. 99 of 2018, S.T. No. 156 of 2019.

It has been alleged that the brother of the informant had gone to give an invitation on 13.12.2018 to a relative. In the next morning, his dead body was found.

It appears that suspicion has been cast upon the petitioner as well as his father Ful Mohammed due to some threats, which had been given earlier.

Learned counsel for the informant has submitted that the petitioner had remained an absconder and the allegations also reveal that it was at the instance of the petitioner and his father, the brother of the informant was done to death.

However, similarly situated co-accused- Ful Mohammed @ Kelu Mian, who happens to be the father of the petitioner, has been granted bail by this Court in B.A. No. 4165 of 2019. It appears that the case of the petitioner is similar to that of the co-accused, who has been granted bail.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VIth, Deoghar in connection with Margomunda P.S. Case No. 99 of 2018, S.T. No. 156 of 2019.

(Rongon Mukhopadhyay, J)

*Rakesh/-*